

at Kanpur in comparison to other districts;

[English]

(c) whether Government have taken any measures under Ganga Action Plan to seek permanent solution to the problem of pollution in Ganga at Kanpur;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRIMATI MANEKA GANDHI):

(a) Yes, Sir.

(b) It is observed that the extent of pollution at Kanpur is generally higher than in the other stretches of the River Ganga where water quality is being monitored

(c) and (d). Under the Ganga Action Plan, twenty schemes at an estimated cost of Rs.39.90 crores have been taken up at Kanpur. These are seven Interception and Diversion schemes including the conveyance & treatment of tannery wastewater, four Sewage Treatment Plants; four schemes for Low cost Sanitation; water supply for Jajmau; solid waste management public health education & community development; intensive water quality monitoring and the establishment of two electric crematoria. On completion of the schemes, the quality of the water at Kanpur would improve. As regards control of industrial pollution, of the 22 gross polluting industries identified in Kanpur, 13 have set up effluent treatment plants, 3 more are in the process of setting them up, 2 are closed and action is being taken against the remaining four.

(e) Does not arise.

UGC Grants to Maharashtra College

5995. SHRI VASANT SATHE: Will the PRIME MINISTER be pleased to state:

(a) whether there is enormous delay in the the disbursement of UGC grants to the colleges in Maharashtra;

(b) if so, the reasons for delay in disbursement of grants to Nagpur University and Shivaji University, Amroati during the last two years;

(c) measures taken/proposed for ensuring timely release of grants under various schemes and UGC scholarships to the post-graduate students on monthly basis instead of at the termination of the courses or in two instalments as per existing practice; and

(d) details of the proposals pending with UGC from these Universities and action taken for their speedy disposal?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. M.G.K. MENON): (a) to (d). According to the information furnished by the University Grants Commission, it provides financial assistance to eligible universities and colleges for their general development as well as for specific schemes. The assistance under general development is for building, equipment, books and journals and staff. The grants for books and journals, and equipment are released soon after the proposals have been approved by the Commission, provided the universities/colleges have submitted utilisation certificates for grants paid during the earlier plan period. The assistance for building projects is provided on a sharing basis

and can be released only after the reasonableness of rates has been certified by the PWD, resolution of the concerned University Building Committee received and an assurance to meet the matching contribution received from the concerned State Govt./management. Completion of these formalities often takes time causing delay in release of grants. In respect of assistance for staff, the grants are provided by UGC upto the period of five years and thereafter the State Govts. have to take over the liability. The delay in release of grants occurs if the commitment of the State Govt. is not received in time.

According to the UGC, there is, therefore, no specific delay in the disbursement of grants to the colleges in Maharashtra specially for books, journals and equipment provided the colleges follow the prescribed procedure and submit the requisite documents/information as desired by the Commission. During the Seventh Plan, the Nagpur University and Shivaji University were allocated grants amounting to Rs. 190.95 lakhs and Rs. 176.81 lakhs respectively, out of which grants amounting to Rs. 110.15 lakhs and Rs. 128.76 lakhs respectively have been released. The UGC has not been able to release the full amount since the universities have not been able to utilise the component for building staff. Amravati University is not yet declared fit under Section 12 B of the UGC Act for receiving institutional development grant from UGC.

The University Grants Commission is providing scholarships at postgraduate level only for students in engineering and technology. According to the UGC, the grants for scholarships are released to the University on a one-time basis at the beginning of the academic session to prevent hardship to the students.

Ordnance Factory in Karnataka

5996. SHRI G.S. BASAVARAJ: Will the PRIME MINISTER be pleased to state:

(a) whether Government propose to set-up an ordnance factory in Karnataka;

(b) if so, the details thereof; and

(c) the type of defence equipments proposed to be produced in this unit?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) No, Sir.

(b) and (c): Do not arise.

Electric/Water Connections To Residents of Delhi Cantonment Area

5997. DR. LAXMINARAYAN PANDEYA: Will the PRIME MINISTER be pleased to state:

(a) whether the residents of the Delhi Cantonment Area are given 'No Objection Certificate' by the Delhi Cantonment Board for getting electric/water connection only after clearance of taxes due; and

(b) if so, whether Government propose to do away with this practice and help the residents in getting electric and water connections?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) Yes, Sir.

(b) No, Sir.

Ecological Crisis

5998. SHRIGUMAN MALLODHA: Will the PRIME MINISTER be pleased to state: